

G.T. No. 026/2022

04/6/22

Office of the
Prl.District and Sessions Judge,
Tumakuru dated: 02-06-2022
Phone : 0816-2278273.

TENDER NOTIFICATION

Sealed Tenders from experienced persons in the field of Hotel and Catering Services are invited for maintaining and running the canteen in the Court Premises at Kunigal subject to the following conditions.

1. E.M.D of Rs.1,000/- along with application.
2. The Canteen will be running in the canteen building constructed in the Court premises.
3. The period of license to run the canteen will be fro 3 years from the date of acceptance of tender.
4. EMD of Rs.1,000/- is payable in the name of Prl.District and Sessions Judge, Tumakuru and the said EMD of Rs.1,000/- will be refundable to the unsuccessful bidders.
5. Security Deposit of Rs.10,000/- is payable through DD in the name of the Prl.District and Sessions Judge, Tumakuru by the successful bidder.
6. Reserve price of license fee is monthly Rs.20,000/-.
7. The persons who run the Canteen shall have proper and befitting experience in preparation of food items.
8. The canteen shall be run in highly hygienic and clean atmosphere.
9. The successful bidder shall have soft and kind approach towards the advocates, staff members, litigant public and customers who may visit canteen for the purpose for the purpose of refreshments.
10. Hot digenic food shall be served in the canteen.
11. Fresh fruit juice shall be prepared in the Canteen and shall be served.

12. Canteen runners shall serve the filtered water for drinking purpose to the customers.
13. They shall maintain clean and dust free atmosphere in the canteen.
14. The tables, chairs and vessels and Gas cylinder shall have to be arranged by the canteen runners themselves.
15. The Canteen premises shall be cleaned on regular basis everyday to keep it free from flies and hovering the sweet articles and juice.
16. The food items which shall be usually made available in the canteen are idli, vade, chatni, sambar, puri sagu, dosa, upma, kesaribath, bajji, bonda, coffee, tea, milk with and without sugar and other snacks.
17. The Canteen runner shall keep the delicious nature of food besides the health of the customers in mind.
18. The plates and tumblers shall have to be washed in the hot water.
19. The canteen runners shall not use plastic tumblers or polythine covers.
20. They shall not indulge in any act of pollution of environment.
21. The edible oil used for the preparation of food items shall be fresh.
22. Proper seating arrangements shall be maintained.
23. There shall not be sale of the Tobacco items in the canteen premises.
24. Canteen runners shall maintain Refrigerator from their own cost during the period of license.
25. They shall not make any alterations in the building.

26. They shall take back all the movable articles kept by them after the expiry of license period.
27. Sealed and tamper proof envelopes containing tenders will have to be handed over with the Chief Administrative Officer between 4.00 P.M. to 5.00 P.M. on or before 05-07-2022.
28. The persons applying for tender shall note that, minimum reserve price as month license fee shall be Rs.20,000/- and however acceptance of tender will be for the highest quote.
29. The tender containing highest rate of license fee will be accepted.
30. The food items shall be par with the recognized and established standards.
31. The successful bidder will have to sign the undertaking containing the conditions as may be imposed for permitting.
32. The envelope shall be sealed properly and addressed to the Prl.District and Sessions Judge, Tumakuru and shall contain the from address.
33. The tender envelopes shall be subscribed legibly as;
"CANTEEN TENDER AT COURT PREMISES. KUNIGAL"
34. The license is terminable with the notice 15 days and the license will have to vacate the canteen premises upon the expiry of the license period of 3 years or revocation whichever is earlier.
35. The license shall not sub-let or induct third parties through any manner for running the business of Canteen.
36. The Licensee shall not undertake outside catering services by cooking for in the canteen, thereby to deprive the customers of the canteen of the food items cooked in the canteen.

37. The undersigned retains right to cancel the tender notification.
38. The undersigned further retains right to reject the tenders and to call for fresh tenders in case of justifiable reasons.
39. The last date for receipt tenders 05-07-2022 and the said tenders will be opened in the chamber of Prl.District and Sessions Judge, Tumakuru on 06-07-2022 at 5-30 P.M.

Yours faithfully,


(G.S. SANGRESHI)

Prl.District and Sessions Judge,
Tumakuru.

Copy forwarded to with a request to display the tender notification on the Notice Board to give vide publicity ;

- ✓ 1. Senior Civil Judge and CJM, Tumakuru
2. Senior Civil Judge and JMFC, Kunigal
3. Deputy Commissioner, Tumakuru District, Tumakuru
4. District Information Officer, Tumakuru to give vide publicity.
5. Bar Association, Kunigal.